

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT THE HONOURABLE MR. JUSTICE ASHOK MENON

FRIDAY, THE 08TH DAY OF MAY 2020 / 18TH VAISAKHA, 1942

CRIMINAL M.C. NO.2585 OF 2020

(TO QUASH ANNEXURE A F.I.R AND ALL FURTHER PROCEEDINGS IN
CRIME NO:106/2020 OF AMBALAMEDU POLICE STATION, ERNAKULAM
DISTRICT)

PETITIONER/ACCUSED

GANESH NAG, AGED 20 YEARS,
S/O JHUBLU NAG, POURNABIRDA, SUNDEERGARH, ODISHA 770037.

BY ADVOCATES:

SRI.P.U. SHAILAJAN (S.2093) (K/1061/93),
SMT.VIDYA KURIAKOSE (V.704) (K/1635/2003)

RESPONDENT

1. STATE OF KERALA, REP BY:PUBLIC PROSECUTOR,
HIGH COURT OF KERALA , ERNAKULAM,682031
2. STATION HOUSE OFFICER
AMBALAMEDU POLICE STATION,
ERNAKULAM DISTRICT, 682303
3. ABHUDHARAM TIRKEY, AGED 34 YEARS,
S/O.SUKRAM TIRKEY, CHANDRAPUR, PITAGON CHANDRAPUR,
SUNDERGRAPH ,BANKI, ODISSHA-770037.

PRESENTLY WORKING AND RESIDING AT BRIGHT GLASS
TRADERS, DOOR NO:14/553-A,
BLOCK NO 39, PUTHENCROUZ,
KUNNATHUNAD, ERNAKULAM 682303031.

R3 BY ADV.SREEJITH.V. (S. 3210)

R1 & R2 BY PUBLIC PROSECUTOR SRI.AMJAD ALI

THIS CRIMINAL MC HAVING COME UP FOR ADMISSION ON
08.05.2020, THE COURT ON THE SAME DAY ORDERED THE FOLLOWING:

ASHOK MENON, J.

Cr1.MC No.2585 of 2020

Dated this the 8th day of May, 2020

O R D E R

The learned Public Prosecutor shall direct the officer investigating the crime to record the statement of the victims and report as to whether the assertion in the petition that entire disputes have been resolved is correct. The investigating officer shall also report as to whether the petitioner is a person with criminal antecedents or if there are any other impediments in terminating the criminal proceedings at the threshold stage itself.

Post on 18.5.2020.

ASHOK MENON

JUDGE